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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....
NEW DELHI: THE 22nd JULY, 1961.

NOTIFICATION
INCOME TAX

No.4107(F.No.398/22/61-ITCC): In pursuance of sub-clause(iii) of clause (44) of section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri BHIMAL D. SEN being a gazetted Officer of the Central Government to exercise the powers of the Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri BHIMAL D. SEN takes over charge as Tax Recovery Officer.

Sd/-
(E. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA.

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AUTHORISED FOR ISSUE

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Compared by S.R.P.

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